

T ITEM NO.28

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 36769/2012

(Arising out of impugned final judgment and order dated 08/09/2011
in SCA No. 8031/2010 passed by the High Court Of Gujarat At
Ahmedabad)

AKSHAR MAHILA B.ED.COLLEGE

Petitioner(s)

VERSUS

STATE OF GUJARAT & ORS.

Respondent(s)

(with interim relief and office report)
(For Final Disposal)

WITH SLP(C) No. 36770/2012
(With Office Report)

SLP(C) No. 36771/2012
(With Office Report)

SLP(C) No. 36772/2012
(With Office Report)

Date: 29/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mrs. Sumita Ray,Adv.

For Respondent(s)

Ms. Hemantika Wahi,Adv.

The Court made the following
O R D E R

Not taken up

Signature Not Verified

Digitally signed by
Mahabir Singh
Date: 2016.02.29

(MAHABIR SINGH)
16:43:38 IST
Reason:
COURT MASTER

(VEENA KHERA)
COURT MASTER